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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ LPA 737/2008

MCD

..... Appellant

Through: Mr. Sanjay Poddar, Senior Advocate
with Mr. Mukesh Gupta, Mr. Govind
Kumar and Mr. Pratish Goel,
Advocates.

versus

RAMESH CHANDRA

..... Respondent

Through: None.

CORAM:

HON'BLE MR. JUSTICE NAJMI WAZIRI

HON'BLE MR. JUSTICE SUDHIR KUMAR JAIN

ORDER

18.04.2023

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The hearing has been conducted through hybrid mode (physical and virtual hearing).

1. The court is inclined to dismiss the matter for non-prosecution since no action has been taken for impleading the LR's of the deceased respondent. *Albeit*, this demise was known to the appellant many months ago.
2. Mr. Sanjay Poddar, the learned Senior Advocate for the Municipal Corporation of Delhi seeks one more opportunity to do the needful, subject to such terms as this court may impose. Let the Corporation explore the possibility of planting 1,500 trees in East Delhi. Each tree should be of height not less than 10 feet with the minimum nursery life of three years, of the following varieties:

(i) Pilkhan

(vi) Khair

(ii) Papdi

(vii) Kareel



(iii) Kachnaar

(viii) Dhak

(iv) Goolar

(ix) Salai

(v) Kala Siris/Safed Siris

(x) Chudail papdi

3. The plantation be carried out on the MCD land, preferably, along the roads/streets so, that with the passage of time, the citizens get tree lined avenues.
4. Compliance report be filed within four weeks from today.
5. Let appropriate steps be taken for bringing on record the LRs of the deceased respondent.
6. List on 17.05.2023.

NAJMI WAZIRI, J

SUDHIR KUMAR JAIN, J

APRIL 18, 2023

N/SD